

**IN THE INCOME TAX APPELLATE TRIBUNAL "I", BENCH MUMBAI
BEFORE SHRI D.KARUNAKARA RAO, AM & SHRI AMARJIT SINGH, JM**

ITA No.167/Mum/2015
(Assessment Year : 2010-11)

ACIT 14(2)(1), 432, Aayakar Bhavan, 4 th Floor, M.K.Marg, Mumbai-400020.	Vs.	M/s IDFC Projects Equity Co. Ltd. 3 rd Floor, Naman Chambers, C-32, G-Block, Bandra Kurla Complex, Bandra East, Mumbai-400051.
PAN/GIR No.: AABCI6398H		
(Appellant)	..	(Respondent)

Revenue by : Shri Prakash Pathade (DR)
Assessee by : Shri Hirali Desai (AR)

Date of Hearing : 17/08/2016
Date of Pronouncement: 17/08/2016

ORDER

PER D.KARUNAKARA RAO, AM:

The above appeal is filed by the Assessing Officer (AO) raising two Grounds of appeal for the assessment years mentioned above. The tax effect involved in the above referred case is Rs. 9,47,187/- which is below the monetary limit (Rs. 10,00,000/-) prescribed by the Central Board of Director Taxes(CBDT), vide its Circular No.21/2015(F.No.142/2007-ITJ (Pt.) dated 10th December, 2015.

2. Shri Hirali Desai appeared on behalf of the assessee. The Departmental Representative (DR) on a query by the Bench fairly conceded that the tax effect involved in the above case was less than Rs. 10.00 lacs. Considering these facts, we dismiss the appeal holding them as not maintainable.

3. **In the result, appeal of the Revenue is dismissed.**
Order pronounced in the open court on 17/08/2016.

Sd/-
(AMARJIT SINGH)
JUDICIAL MEMBER

Sd/-
(D.KARUNAKARA RAO)
ACCOUNTANT MEMBER

Mumbai; Dated : 17/08/2016
SK, PS

Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. आयकर आयुक्त(अपील) / The CIT(A), Mumbai.
4. आयकर आयुक्त / CIT
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, मुंबई / DR, ITAT, Mumbai
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

उप/सहायक पंजीकार
(Asstt. Registrar)
आयकर अपीलीय अधिकरण, मुंबई / ITAT, Mumbai